

*Engagement of  
legal practitioner in  
Inquiry proceedings*

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

*B*

O.A. No. 286/1992  
~~Ex-Axxtor.~~

DATE OF DECISION 23.7.1992.

B.L. Chavda, Petitioner

Mr. D.M. Thakkar, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent(s)

Mr. Akil Kureishi, Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. N.V.Krishnan, Vice Chairman.

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

B.L. Chavda,  
Telephone Operator,  
Telecom Department,  
Junagadh.

.... Applicant.

(Advocate: Mr. D.M.Thakkar)

Versus.

- 1) Union of India  
Through General Manager,  
Dept. of Telecommunication  
Khanpur, Ahmedabad.
- 2) Telecom Dist. Manager,  
Department of Telecommunication,  
Office of the Telecom Dist.,  
Manager, Junagadh District,  
Junagadh. .... Respondents.

(Advocate: Mr. Akil Kureshi)

ORAL ORDER

O.A.No. 286/1992

Date: 23.7.1992.

Per: Hon'ble Mr. N.V. Krishnan, Vice Chairman.

The arguments were heard. The learned counsel for the applicant states that it would be necessary to file a revision in respect of the *impugned interlocutory* / *in accordance with CCA Rules.* Accordingly, he seeks permission to withdraw this application with liberty to agitate the matter again if and when the need arises. Mr. Akil Kureshi, learned counsel for the respondents also present.

2. In the circumstances, the applicant is permitted to withdraw the application on the above terms.

*new*  
(R.C.Bhatt)  
Member (J)

*Ch*  
(N.V.Krishnan)  
Vice Chairman